

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

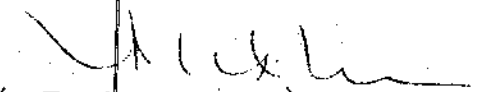
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NEW DELHI: THE 13-11-86

NOTIFICATION
Income-tax

No. 7005 (F.No. 398/24/86-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 6104 (F.No. 398/41/84-IT(B) dated the 11-1-1985, the Central Government hereby authorises Shri M.L. Gour, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri M.L. Gour takes over charge as Tax Recovery Officer.


(B.E. Alexander)

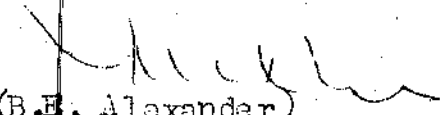
Under Secretary to the Government of India.

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

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1. All Directors of Inspection including DOMS, New Delhi.
2. The Director, IRS (DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Madhya Pradesh, Bhopal.
5. The Chief Secretary, Govt of Madhya Pradesh, Bhopal.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax Bhopal.
8. IAC, Inspection Division, CBDT, Vikas Bhawan, New Delhi.
9. Central Cell, DI (PS&PR) New Delhi (2 copies for issue and distribution).
10. ITCC Section, CBDT, New Delhi.
11. Hindi Section, Department of Revenue
12. Guard file.


(B.E. Alexander)

Under Secretary to the Government of India

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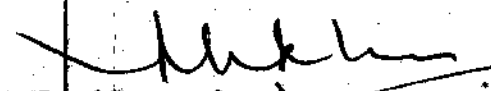
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